

in the decision of the case on its merits
in that

a The Judge below did not ad-
- mit the Savad & decree re-
- ferred to, whereby the appel-
- lant has been prejudiced
in his rights.

b The lower Courts did not
take the whole of the ^{appellants} evidence
as they were by ^{law} bound to do.

The Court confirms the decree of the
District Judge.

Courts on Special Appellant

Admiral Forbes
J.P. of the Court,

MEMORANDUM OF COSTS incurred in Special Appeal No. 732

of 1864 against the decision of the Judge of the District of Poona and disposed of on the 1st Dec^r 1864 by Confirming the same with Costs

BY THE APPELLANT—

In the District.

In the moonisiffi court (including 1/2 fee) 82 7 "

In the Judge's court 57 12 "

140 3 "

In this Court.

Stamp for Memorandum of Special Appeal 32 "

Stamps for copies of Decree and Judgment 3 "

Stamp for Vukeelutnama 2 "

Batta for Process and Postage 2 10 "

Sectioner's Fee 1 23 "

Vukeel's Fee 20 4 "

61 " 3 "

Rupees.... 201 33 "

BY THE RESPONDENT

In the District.

In the moonisiffi court 47 13 "

In the Judge's court 21 4 "

69 1 "

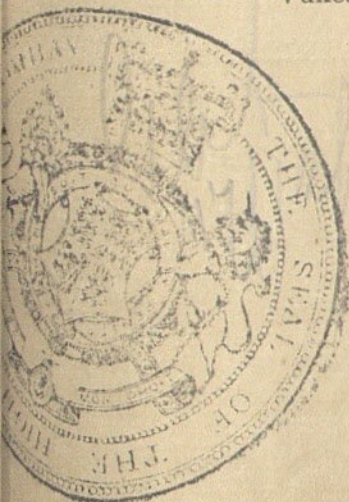
In this Court.

Stamp for Vukeelutnama 2 "

Vukeel's Fee 20 4 "

22 4 "

Rupees.... 91 5 "



R. West
Registrar

R. West
Sealer